b
SLP(C)No. 21210-21211 OF 2001

ITEM No.3 Court No. 2 SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 3-4 IN
Petition(s) for Special Leave to Appeal (Civil) No.21210-21211/2001
(From the judgment and order dt.23.2.2001 in WA6405-6406/2000
of The High Court of Karnataka at Bangalore)

STATE OF KARNATAKA AND ORS. Petitioner (s)

VERSUS

SRI DODDEGOWDA AND ANR. Respondent (s)

(With Appln(s). for modification of Court's Order dt.26.11.2001)

Date : 11/02/2002 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)
Mr. Sanjay R. Hegde,Adv.

For Respondent (s)
V.N. Raghupathy,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2
Although there is some substance in the submission of Mr. Hegde, appearing for the State of Karnataka, but we are not inclined to modify the earlier order.
The applications for modification stand dismissed.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
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Court Master Court Master@@
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